

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 1335 of 2019**

**IN THE MATTER OF:**

**Shrem Residency Pvt. Ltd. ...Appellant**

**Vs**

**GRG Estates Pvt. Ltd. ....Respondent**

**Present:**

**For Appellant: Mr. Mukesh Jain, Mr. Pulkit Deora, Mr. Ayushman Bhutani and Mr. Sushant Kantodiya**

**For Respondent: None.**

**With**

**Company Appeal(AT) (Insolvency) No. 1336 of 2019**

**IN THE MATTER OF:**

**Shrem Residency Pvt. Ltd. ...Appellant**

**Vs**

**Shraman Estates Private Limited ....Respondent**

**Present:**

**For Appellant: Mr. Mukesh Jain, Mr. Pulkit Deora, Mr. Ayushman Bhutani and Mr. Sushant Kantodiya**

**For Respondent: None.**

**O R D E R**

**Company Appeal(AT)(Insolvency) No. 1335 of 2019**

**03.02.2020** Heard learned Counsel for the Appellant. Issue Notice with regard to delay condonation Application as well as Appeal. Requisites along with process fee, if not filed, be filed by 05.02. 2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

**Company Appeal(AT)(Insolvency) No. 1336 of 2019**

**03.02.2020** Heard learned Counsel for the Appellant. Issue Notice. Requisites along with process fee, if not filed, be filed by 05.02. 2020. If the

Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Respondents in both Appeals may file Reply Affidavit by next date.

List these Appeals on **16<sup>th</sup> March 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*